NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 108(ND)/2013

CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.09.2016

NAME OF THE COMPANY

ILPEA B.V

V/s.

M/s. ILPEA Paramount Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO	. NAME	DESIG	NATION	REPRESENTATION	SIGNATURE
1.	Saurah	of Relia	Add	Responded	Dre.
2.	ARLIE 1	Kulshiestha	Adv	Pehhoner	Abhel Kumay.
3 ·	Amit 1	Bansal	Adv	Petitioner	About

Order

On 01-08-2016, the parties were granted six weeks time to complete the pleadings by exchanging the same between themselves. However, it appears that the pleadings are not yet complete.

- 2. In CA 51/PB/2016 filed in CP 21(ND)/2014, reply has been filed but rejoinder is still awaited. Learned counsel for the applicant petitioner states that the rejoinder shall be filed within two weeks with a copy in advance to the counsel for the non applicant respondents.
- 3. Likewise, learned counsel for the petitioner has stated that a short reply has been filed by respondents in CP 141(ND)/2014. Learned counsel for respondents states that the short reply filed by the respondents in CP 141(ND)/2014 may be treated as final reply and no other reply is necessary.

P.T.O.



- 4. In CP 21(ND)/2014, reply by Respondent Nos. 2, 3, 5 and 6 to 11 has already been filed. Rejoinder, if any, be filed within two weeks with a copy in advance to the counsels opposite. If any other respondent wishes to file reply, the same shall be filed within two weeks with a copy in advance to the counsel opposite, failing which their right to file reply shall be forfeited.
- 5. We make it clear that no other opportunity for filing of pleadings shall be granted and the matters shall be heard on the adjourned date.

List on 04.11.2016.

(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

(S.K. MOHAPATRA) MEMBER (T)

27.9.2016 (P.K. Sud)